

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.87/AT/2025

- Subject : Petition under Section 63 of the Electricity Act'2003 for Adoption of Tariff 1200 MW Firm & Despatchable Power with "Greenshoe Option" of additional capacity upto 1200 MW from ISTS connected RE Power Projects coupled with Energy Storage System selected through Competitive Bidding Process under Bidding Guidelines issued by Ministry of Power, Govt. of India on 09.06.2023 and its amendments thereof. (Tender: 2024_NHPC_813414_1 dated 28.06.2024).
- Petitioner : NHPC Limited
- Respondents : Jevargi Solar Power Private Limited and Ors.
- Date of Hearing : **19.2.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Rajiv Shankar Dwivedi, Advocate, NHPC
Shri Rajesh Joshi, NHPC
Shri Jagpal Singh, NHPC
Shri Ankit Parsoon, Advocate, ACME SHL
Ms. Pratiksha, Advocate, ACME SHL
Shri Shubham Singh, Advocate, ACME SHL
Shri Adarsh Kumar Bhardwaj, Advocate, ACME SHL
Ms. Sanjeevani Mishra, Advocate, ACME SHL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition had been filed seeking the adoption of tariff for the 1200 MW Firm & Despatchable Power, with a 'Greenshoe Option' for additional capacity of up to 1200 MW, from the ISTS-connected RE Power Projects coupled with an Energy Storage System, selected through the competitive bidding process under the Bidding Guidelines issued by the Ministry of Power on 9.6.2023, as amended from time to time. The learned counsel requested that a notice be issued in the matter.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:

- (a) Admit and issue notice to the Respondents, subject to the just exceptions;
- (b) The Respondents to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within a week thereafter.

(c) The Petitioner to submit on an affidavit within two weeks the following information:

(i) The reasons for the delay in approaching the Commission for the adoption of the tariff as per the Guidelines and the status of the communications with MNRE in this regard.

(ii) Status of the PPA/PSA for the entire capacity allocated to the bidders who participated in the e-Reverse Auction.

3. The Petition shall be listed for further hearing on **3.4.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)